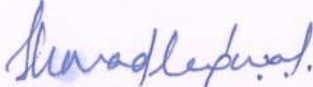


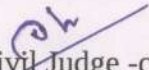
DETAIL OF CASES PENING IN THE COURT OF ADDITIONAL SESSIONS JUDGE-II, KANGRA AT DHARMSHALA IN WHICH THE ACCUSED HAVE BEEN DECLARED AS PROCLAIMED OFFENDERS

Sr. No.	FIR No.	Case No.	Details of Proclaimed Offencer	Date on which the accused has been declared proclaimed offender.
1.	FIR No. 103/2010 P.S. Dehra u/s 353, 332, 364, 34 IPC	Sessions Case No. 9-D/VIII/15/2011 State Vs. Ravi etc.	Jagroop Singh son of Kuldeep Singh, resident of H.No. 408, Gali No. 16, Sahibzada Fateh Singh, New Shimlapuri, Ludhiana (Pb)	3.5.2017 (By this court)
2.	FIR No. 129/2010 P.S. Shahpur u/s 20 NDPS Act	Sessions Case No. 27-D/VII/17/11 State Vs. Shiv Nath	Shiv Nath son of Lekh Raj, resident of Lohagi P.O. Pandoh, Tehsil and District Mandi (HP).	12.1.2016 (By Special Judge-II, Kangra at Dharmshala)

  
Additional Sessions Judge-II,  
Kangra at Dharmshala.

Proclaimed Offender

= Nil.

  
Senior Civil Judge -cum-CJM  
Kangra at Dharmshala.

Information of Criminal cases pending in the JMIC-I, Dharmshala, Distt. Kangra, HP. in which accused has been declared proclaimed offender.				
Sr. No.	Case Detail	Titled of case	Name of Proclaimed Offenders and Address	Date of PO declared
01	Crl. Case No. 106-II/14 in case FIR NO. 87/12, u/s 382, 465, 120-B, P.S. Shahpur.	State vs. Narpinder etc.	1. Sona w/o Sh. Karnail Singh r/o Village Roti Channa PO Rota Tehsil Nabha PS Bakshi Bala District Patiala (PB). 2. Ratna w/o Mohinder Singh r/o Village Roti Channa PO Rota Tehsil Nabha PS Bakshi Bala District Patiala (PB). 3. Partapi w/o Ashu Ram r/o Village Roti Channa PO Rota Tehsil Nabha PS Bakshi Bala District Patiala (PB). 4. Narpinder s/o Darshan r/o Village Roti Channa PO Rota Tehsil Nabha PS Bakshi Bala District Patiala (PB) 5. Charnjeet w/o Tikka r/o Village Roti Channa PO Rota Tehsil Nabha PS Bakshi Bala District Patiala (PB).	(1 to 4) on 29.12.2015 & (5) on 07.09.2016
02	Crl. Case No. 89-II/2013 FIR NO. 125/2013, u/s 341, 323, 504, 427, 147, 149 IPC P.S. Dharamshala	State vs. Rajneesh & ors.	Atul Thakur s/o Prakash Singh Thakur resident of VPO Mohan Ghati, Tehsil & P.S. Joginder Nagar, Distt. Mandi HP	20.09.2016
03	Crl. Case No. 86-II/2016 FIR NO.18/2016 dated 16.02.2016 under section 147, 323, 149, 504, 325 of IPC, P.S. Shahpur	State vs. Sardari Lal & ors.	Madan Lal s/o Sh. Prakash Chand, resident of Village Morach, PO Boh, P.S. & Tehsil Shahpur, District Kangra HP	17.05.2017
04	Crl. Case No. 55-II/2015 FIR NO.186/2014 dated 20.10.2014 under section 279, 337, 338, 304A of IPC, P.S. Shahpur.	State vs. Rajveer Singh	Rajveer Singh s/o Sh. Sumer Singh, resident of Village Surajpur P.S. Dehat Kotwali, Tehsil and District Eata U.P. at present c/o B-10/15A, Rajouri Garden, New Delhi 110027	09.06.2017
05	Crl. Case No. 103-II/2013 FIR NO. 23/2013 dated 04.03.2013 under section 336, 337, 338 of IPC, P.S. M/Ganj,	State vs. Narinder Verma	Narinder Verma s/o Sh. Subhash Chand, resident of H.N. 36, Ward No. 8, Mohalla Khatarwara, Tehsil Shahbad, Haryana	22.05.2017
06	Crl. Case No. 151-II/2015 FIR NO. 35/2012, under section 279, 337 of IPC, P.S. Dharamshala	State vs. Nadeem Sidiqi	Nadeem Sidiqi s/o Sadig Sidiqi resident of H. No. 38/4, Bhag Jawali, Mujafar Nagar, U.P.	17.08.2017

07	CrI. Case No. 38-II/2015 FIR NO. 22/2015, under section 457, 380, 511, 34 IPC & 25-54-59 of Arms Act , P.S. Shahpur	State vs. Ajay Kumar ors.	Ajay Kumar s/o Sukhdev Raj resident of Geeta Bhawan Road Green Market Gurdaspur, District Gurdaspur, PB.	14.03.2017
08	CrI. Case No. 96-II/2011 FIR NO. 21/2011, dated 15.03.2011, under section 324, 323, 427, 506 of IPC, P.S. M/Ganj,	State vs. Prem Chand	Prem Chand s/o Ghapa Ram resident of Village Dah, PO Kandi, P.S. Jawalaji, Tehsil Baroh, District Kangra HP	18.03.2017
09	CrI. Complaint Case No. 26-II/2015 under sections 406, 34 of IPC	Minakshi Sharma vs. Mukesh Dogra	Mukesh Dogra s/o Kuldeep Chand Dogra, resident of Village & PO Lapiana, Tehsil Harchakian, District Kangra H.P., OR presently working as Moter Operator at Pharmaceutical company name and style as IND-SWIFT LTD, N.H. 21 Village Jawahapur, Tehsil Dera-Bassi District Mohali, PB.	25.03.2017
10	CrI. Case No. 05-II/2014, FIR NO 40/2011, dt. 10.06.2011 Under Section 379, 120-B IPC. P.S. Mecleodganj.	State- VS- Jahoor Ahmad Meer etc.	Shabbir Ahmad son of Sh. Mohammad Akbar R/O VPO Gopalpur, P.S. Mattan, Tehsil & Distt. Anantnag (J&K),	11.10.2017
11	CrI. Case No. 06-II/2014, FIR NO 41/2011, dt. 10.06.2011 Under Section 379, 120-B IPC. P.S. Mecleodganj.	State- VS- Jahoor Ahmad Meer etc.	Shabbir Ahmad son of Sh. Mohammad Akbar R/O VPO Gopalpur, P.S. Mattan, Tehsil & Distt. Anantnag (J&K),	11.10.2017

  
 Judicial Magistrate 1<sup>st</sup> Class  
 Dharmshala

**Proclaimed offender :-**

Sr. No.	Case CIS No.	FIR No.	Police Station	Titled as	Date of order in which accused declared P.O.	Name of proclaimed offender
1.	959/13	59/08	Dharamshala	State Vs. Vikas	25-06-16	Vikas
2.	5/15	46/14	M/Ganj	State Vs. Gurmit	30-05-17	Gurmeet
3.	1314/13	196/13	Dharamshala	State Vs. Karma Thinley	31-10-16	Karma Bhinley
4.	912/13	223/07	-do-	State Vs. Khatim Alam	13-08-14	Mohd. Jasim
5.	967/13	51/09	-do-	State Vs. Dhava Dhundup	03-08-16	Dhava Dhundup
6.	769/13	NIA	-	PNB Vs. Suresh	05-10-17	Suresh

  
JMIC-II, Dharamshala.

in this connection, I have the honor to inform you that the details pertaining to this office for the month of November, 2017 as under:-

No. persons to whom free Legal Aid provided w.e.f. 1.1.2017 to 30.11.2017..	No. of Proclaimed Offenders w.e.f. 1.1.2017 to 30.11.2017.
46.	2

Yours faithfully,

Senior Civil Judge-cum-ACJM,  
Kangra, District Kangra, H.P.

